

**e.FIR No. 308/20
State vs.Asfar @ Dabbu
PS Krishna Nagar
U/s 392/411/34 IPC**

08.12.2020

Present : Ld. APP for the State is available through VC.

Sh. S.K. Tiwari,ld. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Asfar @ Dabbu

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 19.06.2020. He has further submitted that accused has been falsely implicated in the present case and chargesheet has already been filed in the present case. Further the recovery shown from the accused, if any, has been planted upon him. He further submitted that accused is no more required for any investigation and accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is a habitual offender and the looted property has been recovered from the present accused.

Heard both the parties.

In the present case, the accused is in J/C since 19.06.2020. Further, case property in the present case has already been recovered. As per the reply of IO, charge-sheet has already been filed in the present case on 18.08.2020. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

e.FIR NO. 022538/20
State vs. Mohd. ASlam
PS Shakarpur
U/s 379 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Harish Kumar , ld. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mohd. Aslam.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. He has further submitted that accused has been falsely implicated in the present case. He further submitted that accused is no more required for any investigation and Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 29.10.2020. Further, case property in the present case has already been recovered and co-accused has also been apprehended. Further, charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

SCJ-13/AS(UT)2020/4644 dated 04.12.2020

FIR no 340/20

PS Krishna Nagar

UTP Shahadatt Ansari

u/s 380/457/34 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Report received from the jail superintendent concerned along with copy of personal bond of the UTP Shahadatt Ansari. Same is taken on record.

Proceedings on the above captioned letter, accordingly stand closed.



(Aakanksha Vyas)

MM-05 (East) KKD Court

Delhi/08.12.2020

FIR No. Not found
PS Shakarpur
State vs. Pawan
U/s 379 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Previous ordersheets perused. Application is dismissed for non prosecution.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR No.306/19
PS Krishna Nagar
State vs.Mukul Goyal

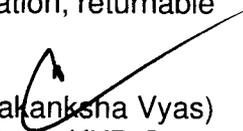
08.12.2020

Present : Ld. APP for the State is available through VC.
Ms. Pinki, Id. Counsel for the applicant through VC.
Application perused. Reply of IO received. Same is also perused.

At this stage, Id.counsel for the applicant has also submitted that the present application has been filed in FIR No.306/18 but inadvertently, in the present application, the FIR number is mentioned as 306/19 and the same be read as FIR no.306/18.

The office has informed the undersigned that panchnama and photographs of the vehicle in question are not present on the judicial file pertaining to FIR no. 306/18 PS Krishna Nagar.

Issue notice to the IO for furnishing clarification, returnable for 10.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

e.FIR No. 015333/17
PS Krishna Nagar
State vs. Unknown
U/s 379 IPC

08.12.2020

**The present application is on behalf of insurance company TATA
AIG General Insurance Company seeking permission for release
and sale of the vehicle bearing no. DL13 SR 8041.**

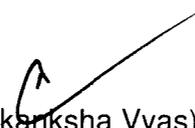
Present : Ld. APP for the State is available through VC.

Sh. Deepak, Id. Counsel for the applicant through VC.

I have perused the application. I have also perused the file.

Certain clarifications are required from the IO.

Relist on 09.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

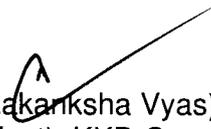
FIR No. 440/19
State vs. Ranveer & Ors.
PS Krishna Nagar
U/s 376C/354/354B/452/506/509 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Relist on 10.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

**FIR No. 374/2020
State vs. Azeem
PS Shakarpur
U/s 354/376/34 IPC**

08.12.2020

File taken up on an application of accused Azeem for supply of chargesheet.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

Application perused. I have also perused the file.

Let section 207 Cr.PC be complied with qua accused Azeem.

Application accordingly stands disposed off .

As the present chargesheet has been filed U/s 376 IPC amongst other offences, let the present file be now listed for 11.12.2020.

Issue summons to the ld. counsels for both accused persons , returnable for NDOH.

Earlier date fixed i.e 26.02.21 stands cancelled.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR No.020285/20
State vs.Sanjeev Kumar @ Ganja
PS Shakarpur
U/s 379/411 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Faheem Alam, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sanjeev @ Ganja.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery of shown case property, if any, is planted upon the accused. Ld. Counsel for the accused also submitted that the accused is suffering from various diseases. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation and Accused is ready to furnish reliable surety.

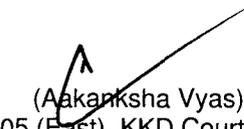
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused can commit similar offence in future. Further, as per reply of IO, the stolen case property has been recovered from the present accused.

Heard both the parties.

In the present case, the accused is in J/C since 14.11.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

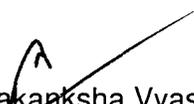
Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR NO. 430/16
State vs. Dharmender Singh
PS Krishna Nagar

08.12.2020

Present : Ld. APP for the State is available through VC.
I have perused the application as well as the file. The present application already stands disposed off as allowed vide order dated 5/12/20. Hence the present application is dismissed as infructuous. Copy of this order be sent to the LD. Counsel on his email id and copy be uploaded on the Delhi district courts website.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR NO. 001155/20
State vs. Not known
PS PIA
U/s 379 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Gaurav Gagerna, Id. Counsel for the applicant through VC.

The present application for release of mobile phone **Samsung A-71** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Balbir Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

Heard.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

e.FIR NO. 04399/17
State vs. Shimul Mandal
PS Krishna Nagar
U/s 379/411 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Ms. Madhu Mittal, Id. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shimul Mandal.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since since long time. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation and Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future. Further, as per reply of IO, the accused is a habitual offender.

Heard both the parties.

In the present case, case property has already been recovered. As per the reply of IO, charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR NO.162/19
State vs. Deepak Bhardwaj
PS PIA
U/s 394/411/34 IPC

08.12.2020

Present : Ld. APP for the State is available through VC.

Sh. Vipin Kumar Singh, Id. Counsel for the applicant through VC.

Bail application perused. Reply of the bail application is on record.

Same is perused.

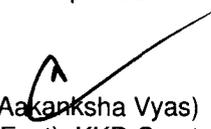
Ld. Counsel for the accused submits that the accused has been falsely implicated. Further, the mother of the accused has expired on 02.12.2020 and his presence is required for the performance of rituals. It was also submitted that the investigation has already been completed and chargesheet has also been filed. It was further submitted that co-accused is also on interim bail. Accordingly the Id.counsel for the accused has sought interim bail of the accused mainly on the ground of death of his mother for a period of 15 days.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future and threaten the complainant of the present case. Further, as per reply of IO, accused is a habitual offender.

Heard both the parties.

I have perused the application, reply of the IO as well as the contents of the chargesheet. The IO has stated in his reply that the factum of the death of the mother of the accused stands verified. However in the present case, the allegations against the accused are serious in nature. Further, earlier also two applications were filed on behalf of the accused seeking interim bail on the ground of illness of his mother and the same were dismissed, keeping in view the nature of allegations as well as the fact that one of the offences for which the accused has been chargesheeted is u/s 394 IPC which is punishable with life imprisonment. For the same reason, the present application also stands dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

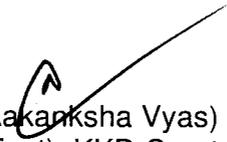
FIR No. 349/07
State vs. Ashok Mishra
U/s 279/304-A IPC
PS Krishna Nagar

08.12.2020

Present : Ld. APP for the State is available through VC.

None for applicant is present through VC.

Relist for appearance of applicant and further proceedings
on 09.12.20.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

**Girish vs. Praveen Kumar
PS Krishna Nagar**

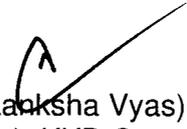
08.12.2020

Present : None for applicant through VC.

Status report received. Same is perused.

Copy of the status report be supplied to the applicant. As the status report has been received, application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR NO. 348/20
State vs. Varun Malhotra
PS PIA
U/s 279/337 IPC

08.12.2020

Fresh application for release the vehicle on superdari,
received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO to file reply on 10.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020

FIR NO. 030653/20
State vs. Not known
PS Shakarpur
U/s 379 IPC

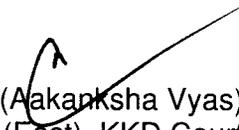
08.12.2020

Fresh application for release the vehicle on superdari,
received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/SHO to file reply on 09.12.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.12.2020